

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 338/2001  
M.A. NO. 314/2001

New Delhi this the 14th day of February, 2001. (2)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. All India Central Govt. Canteen Employees Workers & Association through its Secretary General Sh. Jogesh Chandra Nayak, A.G.Canteen O/O A.G.Orissa (Canteen), Bhubaneshwar-751001.
2. Shiv Lal, Income Tax Canteen, C.R.Building, New Delhi-2. .... Applicants

( By Shri Naresh Kaushik, Advocate )

-versus-

1. Union of India through Secretary, Ministry of Personnel, Public Grievances & Pensions, Govt. of India, New Delhi.
2. Secretary, Ministry of Finance, Deptt. of Expenditure, North Block, New Delhi.
3. Director of Canteens, Deptt. of Personnel & Training, Govt. of India, New Delhi. .... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicants are Central Government canteen employees. They have made a grievance in regard to the pay scales fixed for their cadre. In this behalf they have submitted a representation on 11.5.1999, a copy whereof is at Annexure-2. Though a substantial period has elapsed from the date of the representation, no decision thereon has so far been taken.

*Agarwal*

2. Having regard to the aforesated facts, we  
find that ends of justice would be met by disposal of  
the present OA at this stage itself without notice  
with a direction to the respondents to dispose of the  
aforesaid representation by passing a speaking order  
expeditiously and in any event within a period of  
three months from the date of service of this order.  
We order accordingly.

3. Present OA stands disposed of accordingly.

*S.A.T.Rizvi*  
( S.A.T.Rizvi )

Member (A)

*Ashok Agarwal*  
( Ashok Agarwal )—  
Chairman

/as/